

**COURT - I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**IA NO. 673 OF 2016**  
**IN**  
**DFR NO. 3518 OF 2016**

**Dated: 19<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Wellknown Polysters Ltd. ...Appellant(s)**

**Vs.**

**Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Surbhi Sinha  
Counsel for the Respondent(s) : Mr. Varun Pathak  
Ms. Pooja Nuwal a/w  
Ms. Rinku Gautam (Rep.) for R.1

Mr. Anand K. Ganesan for R.2

**ORDER**

**IA NO. 673 OF 2016**  
*(Appl. for condonation of delay)*

There is 41 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

Ms. Pooja Nuwal appears for Respondent No.1 and Mr. Anand K. Ganesan appears for Respondent No.2.

We have heard learned counsel for the parties and perused the explanation offered by the Appellant. We find that the explanation is acceptable. Hence, for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **25.01.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**